

(b) if so, the facts thereof;

(c) the steps taken to trace the plane and its ace pilot; and

(d) whether any enquiry has been conducted in the matter; if so, the findings thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) to (c). Yes, Sir. The IAF Mig-2 aircraft alongwith its pilot was declared missing on June 25, 1990. The pilot was involved in a training exercise over the sea when the aircraft was declared missing. Despite extensive air and sea search of the area, no trace of the aircraft or its wreckage has been found, so far.

(d) Yes, Sir. The Court of Inquiry set up to investigate the incident has not been able to come to any conclusions in the absence of material evidence.

Relaxation in Rules for Recruitment of SCs/STs

991. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to relax the rules governing recruitment of Scheduled Caste and Tribe candidates in Central Government services; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Under the existing instructions, certain relaxations/concessions are admissible to candidates belonging to Scheduled Castes and Scheduled Tribes for recruitment to services/posts under the Central Government. There is no proposal for further relaxation of rules for recruitments of SCs and STs at this stage.

Amendment to Environment Protection Act, 1986

992. SHRI B. RAJARAVI VARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Dindigul Environment Council has appealed to the Centre to make suitable amendments in the Environment (Protection) Act, 1986;

(b) whether council also pleaded for inclusion of environmentalists and environmental organisations in this process; and

(c) if so, the reaction of the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (c). No proposals appear to have been received by the Ministry of Environment and Forests from Dindigul Environment Council for amendment of Environment (Protection Act, 1986.

Reserved Posts in E.C.I.L.

993. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the backlog of reserved posts of Scheduled Castes and Scheduled Tribes in Group A and B posts in Electronics Corporation of India Ltd.. as on 30th June, 1989; and 30th June, 1990;

(b) the steps taken or proposed to be taken to fill up this backlog since 30th June, 1989; and

(c) by what time this backlog is proposed to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) The